

# **BOMBAY (OKHAMANDAL SALAMI TENURE ABOLITION) ACT, 1953**

**1 of 1954**

**[4th January, 1954]**

## **An Act to abolish the Salami Tenure prevailing in Okhamandal Taluka of the Amreli District in the State of Bombay.**

Whereas it is expedient to abolish the salami tenure prevailing in Okhamandal Taluka of the Amreli district in the State of Bombay and to provide for other consequential and incidental matters hereinafter appearing; It is hereby enacted as follows :

**1. Short title, extent and commencement** :- (1) This Act may be called the Bombay (Okhamandal Salami Tenure Abolition) Act, 1953.

(2) It extends to the Okhamandal taluka of the Amreli district in the <sup>1</sup> [State of Gujarat.]

(3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint in this behalf.

**2. Definitions** :- (1) In this Act, unless there is anything repugnant in the subject or context,

(a) "Code" means the Bombay Land Revenue Code, 1879;

(b) "holder" means a person holding salami land;

(c) "salami land" means land held on salami tenure;

(d) "Salami Land Rules" means the Rules for the regulation of salami land tenure in Okhamandal as in force in the merged territories of the former State of Baroda immediately before the 30th July, 1949;

(e) "salami tenure" means the tenure on which land is held under the Salami Land Rules.

(2) Any word or extension which is defined in the Code but not defined in this Act shall be deemed to have the meaning given to it in the Code.

(3) References in this Act to the Salami Land Rules and to the incidents of salami tenure shall, notwithstanding the repeal of the said Rules and the abolition of the said tenure by this Act, be construed as reference to the said Rules and incidents as they were in force immediately before this Act comes into force.

1. Subs. vide Guj. A. O. 1960

**3. Abolition of salami tenure and liability of holder to pay land revenue :-** With effect on and from the date on which this comes into force,

(1) the salami tenure, wherever it prevails in the Okhamandal taluka of the Amreli district, shall be deemed to have been abolished and all incidents of the said tenure shall be deemed to have been extinguished;

(2) all stands or grants under which a salami land was held immediately before the coming into force of this Act shall be deemed to have been cancelled;

(3) all salami lands are and shall be liable to the payment of land revenue to the state Government in accordance with the provisions of the Code and the rules made thereunder; and

(4) the holder shall be primarily liable to the State Government for the payment of land revenue due in respect of such land held by him and shall be entitled to all the rights and shall be liable to all the obligations in respect of such land as an occupant under the Code or the rules made thereunder or any other law for the time being in force.

**4. Repeal :-** The Salami Land Rules are hereby repealed :

Provided that the repeal of the said Rules shall not be deemed to affect any obligation or liability already incurred or accrued before the date of the commencement, of this Act.

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